

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE BENCH AT CHENNAI**

**ORIGINAL APPLICATION No. 159 OF 2021 (SZ)  
& 1A. No. 47 & 48 of 2024 (SZ)  
**WITH**  
**ORIGINAL APPLICATION No. 292 OF 2024 (SZ)**  
**[Earlier O.A No. 1185 of 2024 (PB)]****

**IN THE MATTER OF:**

**KANKANA DAS**

**...APPLICANT**

**VERSUS**

**UNION OF INDIA & OTHERS**

**...RESPONDENTS**

**REPORT FILED BY THE APPCB 10<sup>th</sup> RESPONDENT**

**DATE - 05.06.2025**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

**#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.**

**Mobile: 98407 98460 / 63831 21322,  
Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 159 OF 2021 (SZ) & IA. No. 47 & 48 of 2024 (SZ)**  
**WITH**  
**ORIGINAL APPLICATION No. 245 OF 2024 (SZ)**  
**[Earlier O.A No. 1009 of 2024 (PB)]**  
**WITH**  
**ORIGINAL APPLICATION No. 292 OF 2024 (SZ)**  
**[Earlier O.A No. 1185 of 2024 (PB)]**

**In The Matter of:**

Kankana Das.  
Kolkata

.....Applicant (s)

Verses

Union of India,  
Through Secretary, MoEF & CC and  
Ors.

....Respondent (s)

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It is certified that all the documents contained in the above annexure are true copies.

Date: 04.06.2025

*M. Sree Ranjani*  
*A/Asst*  
(M. SREE RANJANI)  
Joint Chief Environmental Scientist  
A.P. Pollution Control Board,  
Central Laboratory, Head Office,  
Vijayawada-520 010.

**Status report on the preparation of State Action Plan for Clean Air (2025-2030) in the matter of O. A. No. 159/2021 (SZ) titled: Kankana Das, Kolkata Vs Union of India, through Secretary, MoEF & CC and others, submitted to Hon'ble National Green Tribunal, Southern Zone, Chennai in compliance to Hon'ble NGT order dated 3<sup>rd</sup> March 2025.**

**1. The Hon'ble NGT in the order dated 03.03.2025 in the case of O.A. No. 159 of 2021 (SZ) directed as follows:**

*In O.A. No.159 of 2021 (SZ), the memo dated 29.01.2025 filed by the Karnataka SPCB, the additional report dated 27.02.2025 filed by the Kerala SPCB and the additional report dated 27.02.2025 filed by the CPCB are taken on record.*

*In O.A. No.292 of 2024 (SZ), the report dated 11.12.2024 filed by the 4<sup>th</sup> Respondent (APPCB) and the report dated 03.01.2025 filed by the 6<sup>th</sup> Respondent (TNPCB) are also taken on record.*

The matter is posted on 11.06.2025 for further consideration.

The copy of the NGT order dated 03.03.2025 is enclosed as **(Annexure – I)**

**2. Status report on the State Action Plan for Clean Air (2025-2030) in Andhra Pradesh:**

APPCB submitted the status report in OA No. 159/2021 and OA No. 292/2024 (SZ) to Hon'ble NGT on 10.12.2024. In continuation with this, APPCB is herewith submitting the latest status report as detailed below:

**2.1 Formulation of State Action Plan for Clean Air**

The State Action Plan for Clean Air in Andhra Pradesh has been prepared for a period of five years (2025- 30), in accordance with the guidelines issued by CPCB based on the indicative template developed by MoEF & CC.

This comprehensive plan addresses air quality challenges through multi-sectoral interventions, ensuring sustainable development while improving public health and quality of life in the state of Andhra Pradesh.

**2.2 Review by Monitoring Committee**

The State Action Plan for Clean Air of Andhra Pradesh state has been reviewed and approved by the Monitoring Committee constituted for NCAP, headed by Special Chief Secretary to Government, EFS&T Dept. on 29.01.2025. The minutes of the Monitoring Committee meeting is enclosed

for kind perusal.

The State Action Plan for Clean Air in Andhra Pradesh approved by the monitoring committee has been forwarded to CPCB on 31.01.2025 with a request for further recommendations and remarks of CPCB for incorporation in the final report.

CPCB convened a meeting on 14.02.2025 and reviewed on the gaps/ observations in the SAPs submitted by the respective SPCBs for inclusion in the State Action Plan and submission to CPCB with the approval of the Steering Committee.

Accordingly, based on the remarks of CPCB, APPCB incorporated the necessary information in the State Action Plan for Clean Air in Andhra Pradesh for placing before the Steering Committee for approval.

### **2.3 Review and approval by Steering Committee**

The Steering Committee headed by the Chief Secretary to Government, Govt. of Andhra Pradesh reviewed the State Action Plan for Clean Air in Andhra Pradesh (2025-2030) on 21.02.2025 and approved the SAP, for onward submission to CPCB. The approved State Action Plan for Clean Air has been submitted to CPCB on 24.02.2025 along with the minutes of the Steering committee meeting. **(Annexure-II)**

### **2.4 Implementation of State Action Plan for Clean Air 2025-30**

CPCB requested the SPCBs through letter dated 25.02.2025 for implementation of SAP in the respective states and periodical review by State level AQMC and the Steering Committee. **(Annexure-III)**

Accordingly, APPCB communicated the SAP 2025-30 to all the stakeholder departments with a request for implementation in the state with immediate effect.

**Given the bonafide and diligent compliance with the directions of the Hon'ble National Green Tribunal, the State of Andhra Pradesh has duly formulated the State Action Plan for Clean Air (2025–2030) in accordance with the extant guidelines of CPCB and MoEF & CC. The SAP was reviewed by the Monitoring Committee and subsequently approved by the Steering Committee constituted under NCAP. As directed by the Hon'ble NGT in OA 159 of 2021 (SZ), the approved State Action Plan for Clean Air (2025–2030) in Andhra Pradesh was submitted to CPCB. Pursuant to CPCB's directives, implementation has been set in with immediate effect by the stakeholders of the State.**

**The status report is submitted for the consideration of Hon'ble Tribunal.**

**Date: 13-05-2025**  
**Place: Vijayawada**

**S SRI SARAVANAN**  
**MEMBER SECRETARY.**

*M. Sree Ranganth*  
*A. P. Pollution Control Board*  
**(M-SREE RANJANI)**  
Joint Chief Environmental Scientist  
A.P. Pollution Control Board,  
Central Laboratory, Head Office,  
Vijayawada-520 010.

Item No.16 to 18:-**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No. 159 of 2021 (SZ) &  
I.A. No.47 & 48 of 2024 (SZ)**

WITH

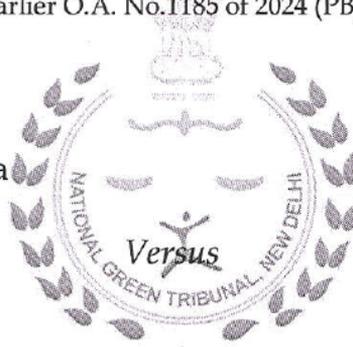
**Original Application No. 245 of 2024 (SZ)**  
[Earlier O.A. No.1009 of 2024 (PB)]

WITH

**Original Application No. 292 of 2024 (SZ)**  
[Earlier O.A. No.1185 of 2024 (PB)]

IN THE MATTER OF:

Kankana Das, Kolkata



... Applicant(s)

Union of India,  
Through Secretary,  
MoEF&CC and Ors.

...Respondent(s)

WITH

Tribunal on its own motion **SUO MOTU** based  
on the News Item in Deccan Herald dt:  
20.07.2024 titled, *"Karnataka among worst  
performing states in clean air programme  
spending; Bengaluru at bottom among cities"*.

And

Central Pollution Control Board (CPCB),  
Represented by its Chairman,  
New Delhi and Ors.

...Respondent(s)

WITH

Tribunal on its own motion **SUO MOTU** based on the news item published in The Hindustan Times, dated: 07-09-2024, under the caption "*Greenpeace research shows Air Pollution levels skyrocketing in Bengaluru, other South Indian cities : Report*".

*And*

MoEF & CC,  
Through its Secretary,  
New Delhi and Ors.

... Respondent(s)

**Date of hearing: 03.03.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

**O.A. No.159/2021 (SZ):-**

For Applicant(s):

Mr. Ritwick Dutta and  
Mr. G. Stanly Hebzon Singh.

For Respondent(s):

Mrs. Me. Sarashwathy for R1.  
Mr. D.S. Ekambaram represented  
Mrs. P. Jayalakshmi for R2.  
Dr. D. Shanmuganathan for R3.  
Mr. S. Sai Sathya Jith for R4.  
Mr. Darpan K.M. for R5.  
Ms. E. Hima Rithika represented  
Mr. M.R. Gokulkrishnan for R6.  
Ms. E. Niveditha represented  
Mrs. H. Yasmeen Ali for R7.  
Ms. G. Lavanya represented  
Mr. T. Sai Krishnan for R8.  
Mrs. Madhuri Donti Reddy for R9 & R10.  
Mr. G. Vignesh represented  
Mr. E.K. Kumaresan for R11.  
Mrs. V.K. Rema Smrithi for R12.  
Mr. Ramaswamy Meyyappan for R13 & R14.

**O.A. No.245/2024 (SZ):-**

For Applicant(s): Suo Motu.

For Respondent(s): Mr. R. Thirunavukarasu for R1.  
Mr. A. Mahesh Chowdhary for R2.  
M/s. Y. Kavitha for R3.  
Mr. Darpan K.M. for R4.  
Mr. T.V. Sekar for R5.

**O.A. No.292/2024 (SZ):-**

For Applicant(s): Suo Motu.

For Respondent(s): Mr. R. Thirunavukarasu for R2.  
Ms. G. Lavanya represented  
Mr. T. Sai Krishnan for R3.  
Mrs. Madhuri Donti Reddy for R4.  
Mr. Devaraj Ashok for R5.  
Mr. S. Sai Sathya Jith for R6.  
Mrs. V.K. Rema Smrithi for R7.



1. In O.A. No.159 of 2021 (SZ), the memo dated 29.01.2025 filed by the Karnataka SPCB, the additional report dated 27.02.2025 filed by the Kerala SPCB and the additional report dated 27.02.2025 filed by the CPCB are taken on record.

2. In O.A. No.292 of 2024 (SZ), the report dated 11.12.2024 filed by the 4<sup>th</sup> Respondent (APPCB) and the report dated 03.01.2025 filed by the 6<sup>th</sup> Respondent (TNPCB) are also taken on record.

3. Post the matter on **11.06.2025** for further consideration.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.159/2021 (SZ),  
I.A. Nos.47 & 48/2024 (SZ)  
O.A. No.245/2024 (SZ)  
O.A. No.292/2024 (SZ)  
03<sup>rd</sup> March, 2025. Mn.



**APPCB- Central Laboratory- NCAP- State Action Plan for Clean Air for Andhra Pradesh (2025-30) -Approved by the Steering Committee- Submitted - Reg.**

**Me** JCES Central Lab <boardlab-jces@appcb.gov.in>  
Mon, 24 Feb 2025 10:36:12 PM +0530 •

To "Member CPCB" <mscb.cpcb@nic.in>, "Pankaj Agarwal" <pagarwal.cpcb@gov.in>, "Nallamolu Subrahmanyam" <n.subrahmanyam@gov.in>, "CPCB AQM NCAP" <ncap.cpcb@gov.in>, "National Clean Air Programme (NCAP)" <ncap.moefcc@gov.in>

Cc "Sakshi Batra" <sakshi.cpcb@nic.in>, "Spl EFST" <splcs\_efst@ap.gov.in>, "tc" <tc@aptransport.org>, "CHANDRA SEKHAR D" <pa-chairman@appcb.gov.in>, "Prasada Rao Peruri" <chiefengineer@appcb.gov.in>, "JCEE , ECS" <unit2-jcee@appcb.gov.in>, "PA Member Secretary" <pa-ms@appcb.gov.in>

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Respected Sir,

Kind attention is invited to the subjected mentioned, wherein, I'm directed to forward the State Action Plan (SAP) for Clean Air in Andhra Pradesh(2025-30) approved by the Steering Committee chaired by the Chief Secretary to Government, Government of Andhra Pradesh.

Earlier, APPCB furnished the draft SAP on 31.01.2025, with the approval of the Special Chief Secretary and Chairman of the Monitoring Committee constituted under National Clean Air Programme (NCAP), with a request to offer further recommendations and remarks of CPCB for updation in the SAP, followed by submission to CPCB duly obtaining approval of the Steering Committee constituted under NCAP.

Accordingly, APPCB updated the information in the State Action Plan for Clean air in Andhra Pradesh based on the CPCB observations made during review meeting held on 14.02.2025 and placed before the Steering Committee chaired by the Chief Secretary to Government, Govt. of Andhra Pradesh on 21.02.2025 for approval. The Steering Committee after detailed deliberations and discussions approved the State Action Plan for clean air in Andhra Pradesh (2025-30) for onward submission to CPCB.

In this regard, a copy of the approved State Action Plan for Clean Air in Andhra Pradesh(2025-30) along with the minutes of the Steering Committee meeting is herewith submitted for kind consideration.

Yours faithfully,

M. Sree Ranjani,  
Joint Chief Environmental Scientist (FAC),  
A.P. Pollution Control Board,  
Central Laboratory - Vijayawada.

Mobile No: 9177303280.

☺ ☐☐ **5 Attachment(s)** • Download as Zip • Add To >



CPCB Letter dated 10 02 20... .pdf  
579 KB • 🔗



CPCB Letter dt 23 12 2024.pdf  
917.4 KB • 🔗



Minutes of 1st Steering Co... .pdf  
964.6 KB • 🔗



State Action Plan for Clean ... .pdf  
12.1 MB • 🔗



Letter addressed to MS CPC... .pdf  
306.7 KB • 🔗

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**URGENT****GOVERNMENT OF ANDHRA PRADESH  
ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT****Letter No: EFS01-ENV/252/2024-SEC-I  
Computer No:2662100****dated:24.02.2025**

From  
The Special Chief Secretary to Government,  
E.F.S. & T. Department,  
A.P. Secretariat, Velagapudi.

To  
The Member Secretary,  
A.P. Pollution Control Board,  
Vijaywada.(w.e.).

Sir,

Sub:- Meetings – Minutes of the 1<sup>st</sup> Steering Committee Meeting under the National Clean Air Programme (NCAP) for review on the State Action Plan for Clean Air in Andhra Pradesh held on 21.02.2025 at 6.00 PM in the Chief Secretary Conference Hall ((Hybrid Mode), A.P. Secretariat – Communicated – Further necessary action – Regarding.

- Ref:-
1. G.O.RT.No.46, EFS&T (Env.Sec.I) Department dated 11.06.2020.
  2. From the Director & Head AQM, CPCB, MoEF&CC, GoI, New Delhi, Lr.No.CM-13013/56/2021-LAW-HO-CPCB-HO, dated 23.12.2024 & 10.02.2025.
  3. Govt., Letter No. EFS01-ENV/252/2024-SEC-I, dated 22.01.2025.
  4. From the Member Secretary, APPCB, Vijayawada, Lr.No. APPCB-12022/1/2024-SS-CL-APPCB, dated 19.02.2025.
  5. Minutes of the 1<sup>st</sup> steering Committee under the National Clean Air Programme (NCAP) for review of the State Action Plan for Clean Air in Andhra Pradesh (2025-2030).

&&&&

A copy of the minutes of the 1<sup>st</sup> Steering Committee meeting under the National Clean Air Programme (NCAP) for review on the State Action Plan for Clean Air in Andhra Pradesh (2025-2030) held on 21.02.2025 at 6.00 PM in the Chief Secretary Conference Hall (Hybrid Mode), A.P. Secretariat, is herewith forwarded.

2. It is therefore requested to communicate the copy of the minutes to CPCB, Govt., of India under intimation to Government.

Yours faithfully,

*M.V. Ramana Rao*

for Special Chief Secretary to Government

*HSS*

**MINUTES OF THE 1<sup>st</sup> STEERING COMMITTEE MEETING UNDER THE NATIONAL CLEAN AIR PROGRAMME (NCAP) FOR REVIEW ON THE STATE ACTION PLAN FOR CLEAN AIR IN ANDHRA PRADESH HELD ON 21.02.2025 AT 6.00PM IN THE CHIEF SECRETARY CONFERENCE HALL, BLOCK-1, AP SECRETARIAT, AMARAVATI.**

**In Chair: Sri K. Vijayanand, IAS, Chief Secretary to Government, Govt. of Andhra Pradesh**

**Steering Committee Members Present:**

- |  |                 |
|--|-----------------|
| 1. Sri G. Anantha Ramu, IAS.,<br>Special Chief Secretary to Government,<br>EFS&T Department                              | Member Convenor |
| 2. Sri Budithi Rajasekhar, IAS.,<br>Ex-Officio - Special Chief Secretary to Government,<br>A&C, (Agriculture) Department | Member          |
| 3. Sri Kumar Vishwajeet, IPS.,<br>Principal Secretary to Government,<br>Home Department                                  | Member          |
| 4. Sri Kantilal Dande, IAS.,<br>Principal Secretary to Government,<br>(TR&B), Transport Department                       | Member          |
| 5. Sri S. Suresh Kumar, IAS.,<br>Principal Secretary to Government,<br>MA & UD Department                                | Member          |
| 6. Dr. N. Yuvaraj, IAS.,<br>Principal Secretary to Government,<br>(I&C), Industries Department                           | Member          |

At the outset, the Special Chief Secretary to Government, EFS&T Department, and Member Convener of the Steering Committee welcomed the members and outlined the meeting's objectives, emphasizing the importance of the State Action Plan in improving air quality in the state.

The State Action Plan for Clean Air, mandated under the National Clean Air Programme, has been prepared for a five-year period (2025-30) in accordance with CPCB guidelines and in consultation with stakeholder departments. Sector specific action points for reduction of Industrial emissions, Vehicular emissions, Construction & Demolition waste,

Road Dust, emissions from burning of Waste, Agro residues and Household emissions are included in the State Action Plan for Clean Air.

The details of State Action Plan were presented to the Steering Committee members outlining the sector-specific action points and the role of stakeholder departments in improvement of air quality in the state.

The Stakeholder departments have agreed on the action points specified in the State Action Plan for clean air in Andhra Pradesh.

The Industries Department suggested developing a comprehensive recycling policy aligned with circular economy objectives and conducting an inventory of various fuels, including natural gas, used in industries. These suggestions have been incorporated into the State Action Plan for Clean Air.

After detailed deliberations and discussions, the Steering Committee approved the State Action Plan for Clean Air in Andhra Pradesh (2025-30) for onward submission to CPCB.

K VIJAYANAND I A S  
CHIEF SECRETARY TO GOVT

// Attested //

M. V. Ramana Rao

Section Officer,  
Environment, Forests, Science & Technology ( ) Department,  
A. P. Secretariat, Velagapudi,  
Amaravati-522503



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

25.02.2025

To,

The Member Secretary,  
Andhra Pradesh Pollution Control Board  
D.No. 33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamalavari Street,  
Kasturibaipet, Vijayawada - 520 010

**Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.**

Sir,

This has reference to Hon'ble NGT order in OA No. 159 of 2021 dated 11.12.2024, regarding preparation of State Action Plan (SAP) wherein Hon'ble NGT directed:

*The learned counsels appearing for the SPCB of Tamil Nadu, Kerala, Karnataka, Telangana, Andhra Pradesh and Puducherry Pollution Control Committee uniformly represented that their SAPs are not yet approved by the Steering Committee and they would forward to the CPCB only after such approval obtained from the Steering Committee.*

*Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs.1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.*

*Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality.*

Based on the SAPs received from the respondent States/UTs (i.e. Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala & Puducherry) a meeting was convened by CPCB on February 14, 2025 to discuss submitted SAPs for implementation by respective State Level Air Quality Monitoring Committee (AQMC). (Minutes of the meeting is enclosed)

As was discussed in the meeting, all respective SPCBs/PCC are requested to start implementation of submitted SAP by state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the gaps/suggestions provided by CPCB during the aforesaid meeting.

Yours faithfully,

(Bharat Kumar Sharma)  
Member Secretary

4

Encl.: As above

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

25.02.2025

To,

The Member Secretary,  
Andhra Pradesh Pollution Control Board  
D.No. 33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamalavari Street,  
Kasturibāpet, Vijayawada - 520 010

**Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.**

Sir,

This has reference to Hon'ble NGT order in OA No. 159 of 2021 dated 11.12.2024, regarding preparation of State Action Plan (SAP) wherein Hon'ble NGT directed:

*The learned counsels appearing for the SPCB of Tamil Nadu, Kerala, Karnataka, Telangana, Andhra Pradesh and Puducherry Pollution Control Committee uniformly represented that their SAPs are not yet approved by the Steering Committee and they would forward to the CPCB only after such approval obtained from the Steering Committee.*

*Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs.1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.*

*Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality.*

Based on the SAPs received from the respondent States/UTs (i.e. Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala & Puducherry) a meeting was convened by CPCB on February 14, 2025 to discuss submitted SAPs for implementation by respective State Level Air Quality Monitoring Committee (AQMC). (Minutes of the meeting is enclosed)

As was discussed in the meeting, all respective SPCBs/PCC are requested to start implementation of submitted SAP by state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the gaps/suggestions provided by CPCB during the aforesaid meeting.

Yours faithfully,

(Bharat Kumar Sharma)  
Member Secretary

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.  
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

**Copy to:**

1. ✓ Principal Secretaries-Environment  
Govt. of Andhra Pradesh  
4th Block, Ground Floor  
A.P Secretariat Office  
Velagapudi, Andhra Pradesh – 522503

:for kind information please

**(Bharat Kumar Sharma)**

b